

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**CP-537/2014  
in  
OA-1379/2012**

**New Delhi this the 15th day of February, 2016.**

**Hon'ble Sh. V. Ajay Kumar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

SUDARSHAN LAL JAIN,  
R/o RZ-258, Street No.9,  
T-Extension,  
Near Solanki Road,  
Uttam Nagar,  
New Delhi -110 059. ... Applicant  
(By Advocate: Mr. K. S. Bhati)

**Versus**

1. Shri A. N. Rai. Chairman cum-Managing director,  
Bharat Sanchar Nigam Ltd.  
Through its Chairman cum- Managing Director,  
Bharat Sanchar Bhawan,  
Harish Chander Mathur Lane  
Near Eastern Court  
Janpath Road  
New Delhi -110 001.
2. Shri Rakesh Garg,  
Secretary,  
Department of Telecommunications  
Sanchar Bhawan  
20, Ashoka Road  
New Delhi - 110 001.
3. Shri Shankar Aggarwal,  
Secretary, Ministry of Urban Development,  
Nirman Bhawan, New Delhi - 110 011.
4. Shri Anand Singh,  
Director (Estates),  
Directorate of Estates,  
Ministry of Urban Development,

Nirman Bhawan, New Delhi -110 011. .... Respondents  
(By Advocate: Mr. S. M. Arif for R.No. 3 and 4, Mr. K. P. Sunder Rao for R.No. 1 and Ms. Harvinder Oberoi)

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J)**

Heard both sides.

2. The present CP is filed complaining non-implementation of the Order of this Tribunal dated 13.03.2014 in OA No. 1379/2012 whereunder this Tribunal disposed of the said OA, as follows:

“19. In these circumstances and for the aforesaid reasons, the OA is allowed and the impugned orders are quashed, and the respondents are directed to refund the amount of Rs. 4,79,531/-, deducted from the DCRG amount, along with GPF rate of interest, to the applicant, after adjusting the necessary license fee, electricity charges, etc, if any, within a period of eight weeks from the date of receipt of a copy of this order. No order as to costs.”

3. The learned counsel appearing for respondent nos. 3 and 4 today submits that after the SLP filed by them in the Hon'ble Supreme Court of India was dismissed, they have fully complied with the order of this Tribunal and accordingly, they have in their compliance affidavit, stated as under:

“4. That after the dismissal of the SLP filed for and behalf of the Respondent No. 3 & 4 herein, they have implemented the Order in the true letter & spirit and a sum of 6,65,303/- (Principle Rs. 4,63,518/- and Interest Rs. 2,01,785/-) has already been refunded to the Petitioner herein. In the meantime, a representation has been received from Sh. S. L. Jain claiming a further amount of Rs. 3,22,943/- . The same is being examined and decision will be communicated to him.”

5. In the circumstances and in view of the substantial compliance of the order of this Tribunal, the CP is closed. Notices are discharged. However, this order shall not preclude the respondents from considering the representation now made by the applicant and to pass appropriate orders thereon, in accordance with law. No costs.

**(Shekhar Agarwal)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

/ns/